



2025:DHC:9257-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 15973/2025
RAJESH DAMOR

.....Petitioner

Through: Mr. Abhay Kumar Bhargava,
Mr. Satyaarth Sinha, Ms. Shradha Mewati,
Mr. Kumar Gaurav, Advs.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Nishant Gautam CGSC,
Mr. Prithvi Raj Dey, Ms. Srijita Koley,
Advs.

Mr. Ajay Pal Law Officer CRPF, Insp
Athurv CRPF, Mr. Ramniwas Yadav CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **16.10.2025**

C. HARI SHANKAR, J.

1. The prayer in this writ petition was for a direction to the respondents to decide the petitioner's Revision to the Inspector General of Police, RAF, R K Puram, New Delhi, which was preferred by him on 17 May 2025. The respondent has, in Court, submitted that the revision stands decided by order dated 4 September 2025. A copy, thereof, has been handed over to Mr. Abhay Kumar Bhargava, learned Counsel for the petitioner.



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2. Accordingly, Mr. Bhargava seeks leave to withdraw this writ petition with liberty to challenge the aforesaid order, in accordance with law.

3. Leave and liberty granted.

4. Accordingly, the petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

OCTOBER 16, 2025/rjd